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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 26TH MAY, 1980.

NOTIFICATION
(INCOME-TAX)

No. 3404(F.No.197/184/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23c) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "The Coimbatore Sree Ayyappa Seva Sangham for the purpose of the said section for the assessment year(s) 1978-79, 1979-80 and 1980-81.

Sd/-

(B.M. SINGH)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To
The Manager,
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Copy to:-

1. Secretary, the Coimbatore Sree Ayyappa Seva Sangham, 1/61, Chinnaswamy Naidu Street New Bidhoputhur, Coimbatore-641018.
2. The Commissioner of Income-tax, Coimbatore with reference to his letter No. C-1491(1)/78-79/CBE dated 9.7.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(RS)/(P&PR)/(Inv.), New Delhi.
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(B.M. SINGH)

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AUTHORISED FOR ISSUE

P. N. VEIMA

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ASSISTANT DIRECTOR OF INSPECTION(RS&P).

No. CC/IT(AI)/3293/1007/RSP/80.

* SIGNATURE *

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Shri R.S.